

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH : PATNA

Registration No. O.A. -744 of 1995

Date of Order : 7.11.1996

Sri Janardhan Tiwari Applicant

Vs.

Union of India & Ors. Respondents

Counsel for the applicant : Mr. U.K. Shukla

C O R A M

Hon'ble Mr. Justice V.N. Mehrotra, Vice-Chairman

Hon'ble Mr. K. D. Saha, Member (Administrative)

O R D E R

Heard the learned counsel for the applicant. This application has been filed with the prayer that direction may be issued to the Respondents to hold a fresh test for filling up the vacancies of the Trained Graduate Teachers in N.E. Railway Inter College, Garhara. It is also prayed that written examination held on 17.10.1995 be quashed.

2. It is alleged by the applicant that he had made a representation to the General Manager, N.E. Railway, Gorakhpur on 16.10.1995. It is further asserted that this representation has not been considered so far and no decision has been taken in respect of it.

3. Considering the facts and circumstances of the case, we are of the view that a proper direction may be given to the General Manager, Gorakhpur in this respect and we hereby direct the General Manager, N.E. Railway, Gorakhpur to consider the representation,

W

filed by the applicant, expeditiously and if possible within three months from the date a certified copy of this order alongwith a copy of the O. A. No. 744/1995 be brought to him. The matter shall be decided by the General Manager, Gorakhpur (Respondent No. 3) by a speaking and reasoned order.

The O. A. is disposed of with these directions at the admission stage itself.

MPS.

(K. D. Saha)
Member (A)

V.N.M.
7.11.96
(V. N. Mehrotra)
Vice-Chairman